

ITEM NO.37

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 4342/2024

BHIKARI PASI

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 30-01-2025 This appeal was called on for hearing today.

For Appellant(s) :

Dr. A P Singh, Adv.
Mr. V P Singh, Adv.
Ms. Richa Singh, Adv.
Mr. Ashish Singh, Adv.
Mr. Jitendra Kumar Shrivastva, Adv.
Mr. Sadashiv, AOR

For Respondent(s) :

Mr. Namit Saxena, AOR

Mr. Pradeep Kumar Yadav, Adv.
Ms. Anjale Kumari, Adv.
Ms. Manshu Sharma, Adv.
Mr. P Murugesan, Adv.
Mr. Aditya Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent no. 1 has filed counter affidavit.

Respondent no. 2 is duly represented but counter affidavit
has not been filed.

Contd...

Original records have been received from High Court and Trial Court. Let the soft copy of the same be supplied to the Ld. counsels in light of Circular F.no.01/Judl./2025, dated 10.01.2025

Registry to process the matter for listing before the Hon'ble Court as per rules.

Counter affidavit, if any, be filed in the meantime.

SUJATA SINGH
Registrar

HJ